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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 25/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th February 2018, 10.30 A.M

Name of the Company		Impact Event Management -Vs- Acropolis Maintenance Services Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | | | | |
|----|--|-------------|----------------------|-----------------------------|
| 1. | Susempta Datta.
Avijit Ghoshal. | } Advocate. | Petitioner. | Avijit Ghoshal
Advocate. |
| 2. | Urmila Chakraborty, Adv.
Subhankar Chakraborty, Adv.
Soptorshi Bhattacharjee, Adv. | } | Corporate
Secular | Soptorshi
Adv. |

Ld. Counsel on behalf of the operational creditor and the corporate debtor submits that the matter has been settled out of the Tribunal and Ld. Counsel appearing on behalf of the operational creditor wants to withdraw it as it was settled out of the Tribunal.

ORDER

Application is disposed of as withdrawn.



Sd

(Jinan K.R.)
Member (J)